



2026:DHC:2965-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ RFA(COMM) 547/2024, CM APPL. 74055/2024, 22367/2026
& 22371/2026

HLL INFRA TECH SERVICES LTD.Appellant

Through: Mr. Sunil Mutreja and Ms.
Aashima Choubey, counsel for Appellant

versus

M/S MEDFRESHE PVT. LTD. & ANR.Respondents

Through: Mr. Tanuj Gulati and Mr. Aman
Bidhuri, Advocates

Mr. Hitesh Sachar, Ms. Anju Jain, Ms.
Deeksha Kingrani and Mr. Mayank
Samantray, Advocates for R2

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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08.04.2026

C. HARI SHANKAR, J.

**RFA(COMM) 547/2024 and CM APPL. 22367/2026 (for
withdrawal of appeal)**

1. In view of the fact that the disputes between the parties stand resolved by way of settlement through the Delhi High Court Mediation and Conciliation Centre, learned counsel for the appellant submits that the dispute in this appeal does not survive for consideration. He seeks to withdraw the appeal. He is permitted accordingly.



2026:DHC:2965-DB



2. CM APPL. 22367/2026 stands allowed. The appeal is disposed of as withdrawn.
3. Pending application also stands disposed of.

CM APPL. 22371/2026 (for release of the amount)

4. By this application, the appellant seeks release of the amount of ₹20,22,125/- deposited with the Registry of this Court along with interest which may have accrued thereon. Learned counsel for the respondent has no objection.
5. Accordingly, let the said amount be released to the appellant on the appellant approaching the Registry in that regard.
6. The application is disposed of.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

APRIL 8, 2026/yg